

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.202 - **CP(IB)/74(AHM)2023**
With
ITEM No.203 – CONT.A/13(AHM)2023
ITEM No.204 - IA/1060(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Imdadali M Momin

.....**Applicant**

Vs.

Pellucid Lifesciences Private Limited

.....**Respondent**

Order delivered on 07/11/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Rajiv Chawla, Advocate i/b Mr. Arjun Sheth,
Advocate & Solicitor
For the Respondent : Ms. Pragati Bansal, Proxy Advocate Mr. Navin
Pahwa, Advocate i/b Thakkar and Pahwa
Advocates

ORDER

Both the learned counsel submitted consent for these matters stating that the arguing counsel appearing on behalf of the petitioner is held up before Hon'ble Supreme Court of India, therefore, he is not able to appear before this Hon'ble Court.

Further, there is some difficulty on the part of learned Senior Advocate, Mr. Navin Pahwa who appears on behalf of the respondents and therefore, he is also not able to appear before this Hon'ble Court.

Hence, both the parties requested for adjournment to hear these matters and filed by way consent letter.

No further IAs are allowed to be listed in this matter as both the counsels have sought time repeatedly while pressing the matter and taken dates or leave notes but could not appear.

List the matter for final hearing on 05.01.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)